

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2020

NAME OF THE COMPANY: Ram Avtar Aggarwal & Ors v/s M/s Arcadia Reality Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: 397/398 of Companies Act 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv.	Pet	Rahul
2.	Suyash Agarwal	Adv.	Respondents	Suyash

Sh. Rahul Chaudhary, Advocate for the petitioner and Sh. Suyash Agarwal, Advocate for respondents are present.

Ld. Counsel for the respondent has raised preliminary objection that this is a second petition filed inspite of the fact that the first petition was withdrawn by the consent order before the CLB about six years back without there being any liberty to file a fresh and therefore it is contended that the second petition for the same relief, is not maintainable.

Ld. Counsel for the petitioner prays 15 days time to verify the fact, whether the present petition is maintainable or not, as the first petition filed before the CLB was dismissed as withdrawn.

Accordingly, put up on 18<sup>th</sup> March, 2020.

Dated: 20.02.2020

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(JUSTICE RAJESH DAYAL KHARE)  
MEMBER (J)

Typed by :  
Kavya Prakash Srivastava  
(Stenographer)